

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/549/ND/2023

IN THE MATTER OF:

Yes Bank Limited	...	Applicant
Versus		
Ats Realworth Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. V Anush Raajan and Mr. Pradyumn Yadav,
For the Respondent : Mr. Krish Kalra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. V Anush Raajan, Learned Counsel for the applicant as well as Mr. Krish Kalra, Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has submitted that they have already submitted one time settlement proposal which is under consideration with the applicant. Learned Counsel for the applicant has confirmed the same and submitted that the same has to be placed before the Board. seeks some time. Two weeks' time is granted. Let this matter be posted to **08.05.2024** for reporting settlement or for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)